

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 898 OF 2018 IN**  
**DFR NO. 2478 OF 2018**

**Dated: 18<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Corpn Ltd** .... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Anr** .... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. M.G. Ramachandran  
Mr. Ashish Verma  
Mr. Shubham Arya  
Ms. Shrishti Tukral  
Mr.Subir Kumar for R-2 / Caveator

**ORDER**

**(IA No. 898 of 2018)**  
***(Application for Urgent Listing)***

We have heard learned counsel, Ms. Rimali Batra, appearing for the Appellant and learned counsel, Mr. M.G. Ramachandran, appearing for the Respondent No.2 / Caveator.

Learned counsel appearing for the Appellant submitted that in the light of the statement made in application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for urgency therein, the same is accepted. The matter is taken up for urgent listing and accordingly, the IA is allowed.

**DFR No. 2478 of 2018**

Issue Notice to the respondents returnable on 27.07.2018. Dasti, in addition is permitted.

Registry is directed to number the appeal and list the matter for admission after curing the defects on **27.07.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**